

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE THIRTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 29536 OF 2023

Between:

G.Harshita D/o G.Raju, rep by age about 17 years Sri.Gajbinkar Raju S/o
G.Kishan, Aged 53 years, R/o H.No.8-12-96/S/131/SP, Srirama Colony,
Karmanghat, Hyderabad

...PETITIONER

AND

1. The State of Telangana, Rep. by its Special Chief Secretary, Health, Medical and Family Welfare (C1) Department, Secretariat, Telangana, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Warangal, Rep. by its Register, Warangal.
3. Mallareddy Dental College for Women, Rep. by its authorized representative, Suraram, Rangareddy District.
4. Jamalpur Sairoopa, D/o. Not Known, Age Not Known, Roll no.4204020100 With Rank No.314148, BDS 1st Years, Mallareddy Dental College for Women, Suraram, Rangareddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction especially one in the nature of writ of mandamus declaring that a) Action of the respondents in not showing a vacancy in meant to the filled by BC(D) Female in Mallareddy Dental College for Women, Suraram, Rangareddy District in Additional MOP-UP face counseling and showing the same in STRAY Counsiling is illegal and noting but a manipulation. b) Further declare that petitioner is entitled to be allocated seat in BDS Course in Mallareddy Dental College for Women, Suraram, Rangareddy District earmarked for BC(D) Female by replacing the 4th respondent.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to allocate the seat to the petitioner in BDS Course in Mallareddy Dental College for Women, Suraram, Rangareddy District earmarked for BC(D) Female pending disposal of the writ petition

**Counsel for the Petitioner: SRI M. SURENDER RAO REP
SRI SRINIVASA RAO MADIRAJU**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH
FAMILY WELFARE**

Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC

Counsel for the Respondent No.3: SRI RAVINDER REDDY MUPPU

Counsel for the Respondent No.4: SRI PRAVEEN KUMAR CHALLA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.29536 of 2023

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. M. Surender Rao, learned Senior Counsel represents
Mr. Srinivasa Rao Madiraju, learned counsel for the petitioner.

Mr. R. Nagarjuna Reddy, learned Assistant Government
Pleader for Medical, Health & Family Welfare appears for
respondent No.1.

Mr. Ravinder Reddy Muppu, learned counsel appears for
respondent No.3.

Mr. Praveen Kumar Challa, learned counsel appears for
respondent No.4.

2. Learned Senior Counsel for the petitioner submits that
the issue involved in the Writ Petition has been rendered
academic on account of efflux of time as no effective relief can
be granted to the petitioner.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

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SECTION OFFICER

To,

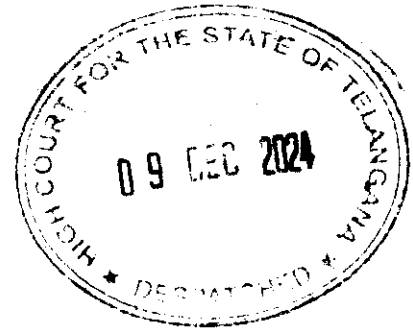
1. One CC to SRI. SRINIVASA RAO MADIRAJU, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. RAVINDER REDDY MUPPU, Advocate [OPUC]
4. One CC to SRI. PRAVEEN KUMAR CHALLA, Advocate [OPUC]
5. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
6. Two CD Copies

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LS-*Ys*

HIGH COURT

DATED:13/09/2024



ORDER

WP.No.29536 of 2023

**DISMISSING THE WRIT PETITION AS
WITHDRAWN WITHOUT COSTS**

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30/10/24